

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:486  
ANSWERED ON:18.05.2006  
SECURITY OF RAILWAY PASSENGERS  
Saradgi Shri Iqbal Ahmed;Singh Shri Ganesh

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether there is a spurt in crimes in trains / stations including atrocities against women;
- (b) if so, the number of such incidents reported during 2006 and the action taken in those cases;
- (c) the measures taken to check increasing crimes in railways;
- (d) whether the Railways propose to install close circuit television in compartments to check crimes there; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF RAILWAYS ( SHRI LALU PRASAD )

(a)to (e): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.486 BY SHRI IQBAL AHMED SARADGI AND SHRI GANESH SINGH TO BE ANSWERED IN LOK SABHA ON 18.5.2006 REGARDING SECURITY OF RAILWAY PASSENGERS.

(a)&(b): No, Sir. There is a decrease in the total number of cases of crimes (Murder, Dacoity, Robbery, Crime against women passengers and theft of passengers' belongings) reported in trains and Railway premises during the year 2005 as evident from the table below:-

Year	Murder/ to murder	Attempt luggage	Dacoity	Robbery	Rape	Theft of passengers
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2004	In trains	70	107	224	9	7055
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In premises	295	25	183	33	4645
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2005

In trains	54	95	174	8	6103
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In premises	244	31	151	29	4743
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Further, there is a decrease in total number of cases of crimes during the period January to March 2006 in comparison to January to March 2005. However, there is an increase in the incidents of Dacoity and Rape during the period January to March 2006 in comparison to the corresponding period of the previous year.

Year	Murder/ to murder	Attempt luggage	Dacoity	Robbery	Rape	Theft of passengers
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2005	In trains	14	16	48	0	1631
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(Upto

March)	In premises	67	5	49	6	1297
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2006 In trains 5 30 33 3 1384  
(Upto  
March) In premises 53 8 47 17 1104

All cases of crime on railways are reported to, registered and investigated by the concerned Government Railway Police (GRP) of the State Governments.

(c): According to Entry No.2 of the State List of the Constitution of India, 'Police' (including Railways and village Police), is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore, the statutory responsibility of the State Police. The State Police have a separate wing called the Government Railway Police (GRP) for dealing with all matters relating to law and order on the Railways. Prevention and detection of crime is the constitutional responsibility of the State Governments, and as such, Ministry of Railways has to depend largely on them for control of crime over Railways.

To effectively supplement the efforts of the State Governments in controlling crime on the Railways, the Railway Protection Force (RPF) staff are being deployed to escort many trains and also on access control duties in the passenger area to augment the efforts of the State Governments. RPF has also been empowered to deal with the minor offences affecting the train operations such as alarm chain pulling, roof travel, touting, ticketless travel, unauthorized entry into coaches earmarked for ladies etc. (except Sabotage related offences under Sections 150 to 152) with the amendment to the Railways Act, 1989 w.e.f. July 2004. The objective was to ensure that the State Police (Government Railway Police) get more man power and time to handle heinous offences such as Murder, Dacoity, Robbery, Rape etc. including Sabotage and Train Wrecking, under the provisions of Indian Penal Code, the Railways Act and other laws of the land. Close liaison with State authorities has been maintained and concerned State authorities have been requested to sensitize the Government Railway Police personnel particularly about crime against women. State level co-ordination committees have been constituted in most of the States at the initiative of the Railway Board. These Committees comprise of Additional Director General of Police (Railways), all the Chief Security Commissioners / RPF, concerned heads of the Intelligence and Crime Branches of the State and they meet periodically.

(d): No, Sir.

(e): Does not arise..